

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 4445
ANSWERED ON - 02/04/2026

HINDI NAMES OF LAWS AND ACTS

4445. SMT. RAJATHI:

Will the Minister of *Law and Justice* be pleased to state:

(a) whether Government has conducted any impact assessment on the difficulties faced by the legal fraternity and litigants in non-Hindi speaking States due to Hindi nomenclature of recently enacted laws;

(b) whether the Legislative Counsels of the Ministry have opined against the use of Hindi titles;

(c) whether Government has received any representations regarding difficulties faced and exclusion of non-Hindi speaking citizens from law-making and law-implementation process; and

(d) whether Government is aware of comments made by relevant stakeholders including the judiciary against the imposition of Hindi titles?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): It is the prerogative of the concerned Ministry/Department of the Government administering the subject matter of a legislative proposal to decide upon the short title of a legislation. Every Ministry/Department concerned with the subject matter, generally undertakes pre-legislative consultations with all stakeholders including State Governments on subjects of Concurrent List, on its legislative proposal and takes appropriate decision in respect of the same on the basis of its policy and inputs, suggestions and feedbacks received.
